

Import of Intermediates for Anti-TB Drug Production

1171. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) the names of drugs and its intermediates being imported and used for manufacture of Anti-TB drugs listed under the National Health Programme;

(b) the Justification for having different customs duty structure for import of drug intermediates used for the manufacture of the same drug;

(c) whether these anomalies give advantage to the growth of various units, particularly those manufacturing Rifamycin; and

(d) if so, the details thereof and if not facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Names of drugs and intermediates imported for manufacture of Anti-TB Drugs listed under the National Health Programme are given below:—

Sl. No.	Name of the Bulk drug/ Intermediates
I.	<i>Bulk Drug</i>
1.	Pyrazinamide
II.	<i>Intermediates</i>
1.	Rifa-S (For Rifampicin)
2.	Rifamycin S.V. (For Rifampicin)
3.	DL-2 Aminobutanol (For Ethambutol)
4.	Cyanopyrizine (For Pyrazinamide)
5.	Ortho Phenylene diamine (For Pyrazinamide)
6.	Di Amino Malo Nitride (For Pyrazinamide)
7.	Pyrazine Mono Carboxylic Acid (For Pyrazinamide)

8. Gama Picoline (For Isoniazid)

9. Para Nitro Toluene (For Thiacetazone)

(b) The purpose of different customs duty structure for import of drug intermediates used for manufacture of same drug is to encourage the production of Bulk drugs from more basic stage in the country.

(c) No, Sir.

(d) Does not arise.

Subsidy to Small Scale Industries

1172. SHRI KODIKKUNNIL SURESH:

PROF. SAVITHRI LAKSHMANAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to stop the subsidy of Small Scale industries to Private Sector in backward areas;

(b) whether the State Government of Kerala has opposed this decision;

(c) whether the Government of Kerala has lost 14 crore rupees by this decision;

(d) if so, the facts thereof; and

(e) the number and amount of reimbursement claims of central investment subsidy scheme from Kerala considered by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (e) The Central Investment Subsidy Scheme, 1971 under which subsidy was available to industries set up in backward districts including small scale industries was withdrawn w.e.f. 30-9-1988. However, Government advised States/UTs to disburse subsidy to non-manufacturing activities by

30-9-1989 and to manufacturing activities by 31-12-1989, provided the projects were approved by the State Level Committee/District Level Committee on or before 30-9-1988 i.e. within the validity period of the Scheme. The Government of Kerala had submitted reimbursement claims amounting to Rs. 11.16 crores. As the subsidy in respect of the units contained in the claims was not approved by the State Level Committee/District Level Committee on or before 30-9-1988, these claims could not be reimbursed.

Assistance to New Sugar Cooperative Factories

1173. SHRI GOVINDRAO NIKAM: Will the Minister of FOOD be pleased to state:

(a) whether the cost of machinery of sugar factory has increased considerably; and

(b) if so, the steps the Government propose to take for extending financial assistance to the new sugar cooperative factories?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) Central Government does not give any financial assistance for establishment of new sugar factories. However, the Central Financial Institutions grant loans to new sugar factories after the due appraisal of their projects.

Funds for Industrial development of Kerala

1174. SHRI KODIKKUNNIL SURESH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Kerala have sought financial assistance from the Union Government for industrial development in the State; and

(b) if so, the amount sanctioned by the Union Government during 1991-92 for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) and (b) Financial assistance to States is given in the form of Central assistance for financing State plans. The normal gross Central assistance for Kerala's State Plan for 1991-92 was approved at Rs. 301.00 crores excluding externally aided projects (EAP). The outlay approved for the State's industries sector including Village and Small Industries for 1991-92 is Rs. 84.15 crores.

[Translation]

Setting up of Akashvani Centre at Sitamarhi

1175. SHRI NAWAL KISHORE RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up an Akashvani centre at Sitamarhi in Bihar;

(b) whether the broadcast from Sitamarhi would be expanded to Motihari, Betia, Madhubani areas bordering Nepal;

(c) whether any survey was conducted in the past in Sitamarhi regarding the proposal for setting up of an Akashvani centre;

(d) if not, whether Government would get a survey conducted by sending a team of experts; and

(e) if so, when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.